## GOVERNMENT OF INDIA DEFENCE LOK SABHA

UNSTARRED QUESTION NO:549
ANSWERED ON:23.11.2009
COMPENSATION PACKAGE FOR FAMILIES OF DEFENCE PERSONNEL
Swamygowda Shri N Cheluvaraya Swamy

## Will the Minister of DEFENCE be pleased to state:

- (a) whether there is vast difference in the compensation and welfare package given to the family members of personnel killed/wounded in different operations as compared to those killed in Kargil;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken to remove the difference?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF DEFENCE(SHRI M.M. PALLAM RAJU)

(a) & (b): Yes, Madam. The lump sum compensation admissible to next of kin of the deceased / wounded personnel in Kargil and other operations is as under:

OP Vijay (Kargil) Other Ops including on going Counter Insurgency Operations

- (1) Fatal Casualties Rs. 19.00 Lacs 7.50 Lacs
- (2) Disabled Boarded Rs. 10 to 13 Lacs Nil Out of Services
- (c) With effect from 1.1.2006 compensation to the next of kin of all deceased defence personnel is as under:
- (a) Death occurring due to accidents in course of duties Rs. 10.00 lakhs
- (b) Death in the course of duties attributable to acts of Rs. 10.00 lakhs violence by terrorists etc.
- (c) Death occurring during enemy action in war or border Rs. 15.00 lakhs skirmishes or in action against militants, terrorists, etc.
- (d) Death occurring during enemy action in international Rs. 20.00 lakhs war or war like engagements specifically notified.